

28. Punjab State Handloom & Textile Development Corporation.
29. Rajasthan Handloom Project Board.
30. Rajasthan Rajya Bunkar Sahakari Sangh Ltd.
31. Rajasthan Small Industries Corporation.
32. Tamil Nadu Handlooms Weavers Cooperative Society Ltd.
33. U.P. State Handlooms Corporation.
34. Tripura Handloom & Handicrafts Development Corporation Ltd.
35. U.P. Industrial Cooperative Association
36. Uttar Pradesh Export Corporation Ltd.
37. West Bengal State Handloom Weavers Cooperative Society Ltd.
38. West Bengal Handloom and Powerloom Development Corporation Ltd.
39. Andhra Pradesh State Handloom Weavers Cooperative Society Ltd.
40. Andhra Pradesh State Textile Development Corporation Ltd.
41. All India Handloom Fabrics Marketing Cooperative Society Ltd.

Issue of licence to small units of Handloom Industry in Delhi

4500. SHRI JITENDRA PRASAD: Will the Minister of COMMERCE be pleased to state:

(a) whether small units of handloom industry in Delhi/New Delhi seeking registration with the Directorate of Industries, Delhi Administration are required to produce a licence issued by the Municipal Corporation of Delhi;

(b) whether such small units of handloom industry which do not acquire electricity/power and water facilities are also required to produce a

licence from the Municipal Corporation of Delhi; and

(c) if so, the consideration therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) to (c). In accordance with the Delhi Municipal Act, licence is required for running a handloom unit of dyeing or printing is to be undertaken. Where Municipal Corporation licence is thus required under that Act, registration as Small Scale Industries not done without that licence.

पोलियेस्टर घागे पर आयात शुल्क

4501. श्री निहाल सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार पोलियेस्टर घागे पर आयात शुल्क बढ़ाने के लिए विचार कर रही है; और

(ख) यदि हां, तो उसके क्या कारण हैं और यह बढ़ोतरी किस दर से की जानी है ?

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह तिलोदिया): (क) और (ख). ऐसा कोई प्रस्ताव सरकार के विचाराधीन नहीं है।

Arbitration pact between FICCI- USSR

4502. DR VASANT KUMAR PANDIT: Will the Minister of COMMERCE be pleased to state:

(a) whether the attention of Government has been drawn towards the Arbitration pact between FICCI-USSR;

(b) if so, the details of the agreement reached between FICCI, the Indian Council, of Arbitration and the USSR Chamber of Commerce and Industry; and

(c) the extent to which India is a beneficiary in following FICCI rules or USSR of Commerce rules and the details of the Rules which have been accepted by both the parties?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN):

(a) Yes, Sir.

(b) and (c). The Indian Council of Arbitration, the Federation of Indian Chambers of Commerce and Industry and the USSR Chamber of Commerce and Industry have agreed to recommend respectively to the Indian physical and juridical parties and the Soviet Foreign Trade Organisations engaged in trade between the USSR and India, to include in their contracts the following arbitration clause:

Any dispute or claim which may arise out of the present contract or in connection with the same is to be referred, with exclusion of the jurisdiction of the ordinary courts, to decision by arbitration. If the defendant in such dispute or claim is a Soviet Foreign Trade Organisation, the arbitration will be conducted in the Foreign Trade Arbitration Commission under the USSR Chamber of Commerce and Industry, Moscow, in accordance with Rules of Procedure of the said Commission.

If the defendant in such dispute or claim is an Indian physical or juridical party, the arbitration will be conducted by the Indian Council of Arbitration/Federation of Indian Chambers of Commerce and Industry, New Delhi, in accordance with the Rules of Procedure of the Indian Council of Arbitration/Arbitration Tribunal of the Federation of Indian Chambers of Commerce and Industry.

The aware of the respective arbitration will be binding upon both parties.

Inclusion of an Arbitration clause in the contracts is expected to help the parties to resolve trade disputes amicably between parties concerned.

Production and Export of Hand-Knotted Carpets

4504. **SHRI ARIF MOHAMMAD KHAN:** Will the Minister of COMMERCE be pleased to state:

(a) whether Government have taken a decision to boost the production and export of hand-knotted carpets; and

(b) if so, the estimated production and export fixed for the period 1980-85, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN):

(a) Yes, Sir.

(b) Estimated production and export fixed for the period 1980-85 as follows:

	(Value in Rs. Crores)	
	Production	Export
1980-81	135	125
1981-82	165	150
1982-83	215	200
1983-84]	275	255
1984-85	350	325

इंडियन एयर लाइन्स में घोटाला

4505. **श्री आरिफ मोहम्मद खान :** क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 26 फरवरी, 1981 के दैनिक "हिन्दुस्तान" में "इंडियन एयर लाइन्स से लाखों रुपये की घोखावड़ी" शीर्षक समाचार की ओर सरकार का ध्यान आकर्षित किया गया है; और

(ख) यदि हां, तो उस सम्बन्ध में सरकार की प्रतिक्रिया क्या है और भविष्य में इस तरह की घोखावड़ी रोकने के लिए क्या कदम उठाए जाने का विचार है ?